

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**ITEM No. 4  
(IB)-311/(ND)/2020**

**Under Section: 9 of IBC.**

**In the matter of:**

GreenKo Rayala Wind Power Pvt Ltd	...	<b>Applicant</b>
Vs		
MGI Infra. Pvt Ltd	...	<b>Respondent</b>

**Order delivered on 24.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Ms. Haripriya Padmanabhan,  
Ms. Pooja Dhar &  
Mr. Shrutanjaya Bhardwaj, Advocates  
For the Respondent: Mr. P Nagesh, Mr. Nakul Jain,  
Mr. Deokant Tripathi, Advs

**ORDER**

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 07.02.2020.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

Mukesh

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

